

of India (Employees' Provident Fund) (Second Amendment) Regulations, 1986 published in Notification No. N.R.O.1091/RPD in Gazette Of India dated the 27th October , 1989.

- (ii) The Industrial Development Bank of India (Employment' Provident Fund) (Amendment) Regulations, 1988 published in Notification No. N.R.O.1092 RPD in Gazette of India dated the 27th October, 1989.
 - (iv) The Industrial Development Bank of India (Employees' Provident Fund) (Amendment) Regulations, 1986, published in notification No N.R.O. 1093 /RPD in Gazette of India dated the 27th October, 1989.
 - (v) The Industrial Development Bank of India General Regulation (Amendment) Regulations 1989 Published in Notification No CAD/3642 in Gazette of India the 20th March, 1989. [PL. in Library See No,LT 1651/92].
- (10) A copy of the Notification No. G.S.R. 45 (E) (Hindi and English versions) published in Gazette of India dated the 16 January, 1992 providing permission to let out residential property by an Indian citizen resident outside India or foreign citizen of India origin issued under sub-section (1) of section 29 of the Foreign Exchange Regulation Act, 1973.
- (11) A copy of the Notification No. G.S.R 46 (E) (Hindi and English versions) published in Gazette of India dated the 16th January, 1992 permitting a foreign citizen of Indian origin to acquire or hold or transfer or dispose off immovable property situated in India issued under sub-section (3) of section 31 of the Foreign Exchange Regulation Act,

1973.[Placed in Library see No,LT1652/92].

Notification Under Import and export (Control) Act 1947 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): Sir, I beg to lay on the Table

- (1) A copy each of the following Notifications (Hindi and English) versions) issued under section 3 of the Imports and Exports Control) Act, 1947:-
 - (i) (S.O.) 837 (E) published in Gazette of India dated the 6th December 1991 making certain amendments in the Imports Control Order No. 10/90-93 dated the 30th March, 1990.
 - (ii) (S.O) 21 (E) published in Gazette of India dated the 8th January, 1992 making certain amendments in the Imports (Control) Order No.2/90-93 dated the 30th March, 1990.
 - (iii) The Imports (Control) first Amendment) Order, 1992 published in Notification No. S.O. 169 (E) in Gazette of India dated the 29th February, 1992.
 - (iv) (S.O.) 136 (E) published in Gazette of India dated the 13th February, 1992 making certain amendments in the Import Trade Control Order No. 1/90-93 dated the 30th March, 1990.
 - (v) (S.O.) 170 (E) published in Gazette of India dated the 29th February, 1992 rescinding certain notifications dated the 30th March, 1990 mentioned in the Table annexed with the Notification regarding Import trade Control Orders. [Placed in library See No.LT 1653/92].

(2) A copy of the Export of Pesticides and their formulations (Inspection amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 88 in gazette of India dated the 11th January, 1992 under sub-section (3) of section 17 of the Export Quality Control and Inspection Act, 1963. [Placed in Library See No. LT 1654/92].

(3) (i) A copy of the Annual report (Hindi and English versions) of the Tobacco Board, Gauntur, for the year 1990-91 along with audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1990-91. [Placed in Library See No. IT-1655/92].

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Discussion and Voting on the Demands for Grants under the control of the Ministries of:

(i) Human Resource Development

(ii) Rural Development

(iii) Food

(iv) Agriculture

(v) Commerce

To be discussed together

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, I request that the following items may be included in the next week's agenda:-

13.38 hrs.

COMMITTEE ON PETITIONS

First Report

[English]

SHRI P.G. NARAYANAN (Gobichettipalayam): I beg to present the First Report (Hindi and English versions) of the Committee on Petitions.

BUSINESS OF THE HOUSE

13.38 1/2 hrs.

[English]

THE MINISTER OF THE PARLIAMENTARY AFFAIRS (SHRI GULAM NABIAZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing 30th March, 1992 will consist of;

(1) Providing more Central assistance for the expansion of education especially among women in Rajasthan.

(2) Giving clearance to Rs. 416 crore sewerage scheme of five cities of Rajasthan - viz. Jaipur, Ajmer, Jodhpur, Udaipur and Bikaner, which is laying pending with the Ministry of Urban Development.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): I request that the following important items may be included in the next week's agenda:-

(1) Provision of required funds in the next five year plan for proper development of Bareilly (Uttar Pradesh) which has been selected as a counter-magnet city.

(2) Making necessary announcement to connect Bareilly with Vayudoot service.